

Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu

Notification

Jammu, the 28th February, 2020

S.O. **73** .-In partial modification to notification SRO 519 of 2017 dated 21.12.2017 read with SRO119 of 2018 dated 5th March, 2018, SRO 170 of 2018 dated 12th April 2018 and SRO 260 of 2018 dated 5th June, 2018 regarding Budgetary support to the manufacturing units in the shape of reimbursement of State Taxes for promotion of Industries in Jammu and Kashmir, the Government hereby adds the following after the 2nd proviso to clause 5.1; namely;

"Notwithstanding anything to the contrary contained in this notification but subject to the provisions of clause 5.1, the industrial units which have failed to file their claims on due date can also avail the benefit of the scheme provided they had filed all the due returns up to the month of June, 2019 by 20th July, 2019. The industrial units shall file their claims up to the period 20th June, 2019, by or before 15th March, 2020 to avail the benefit."

By order of the Government of Jammu and Kashmir.

Sd/-

(Dr. Arun Kumar Mehta), IAS

Financial Commissioner,

Finance Department.

Dated: 28-02-2020.

No:ET/Estt/GST/146/2017-I

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Financial Commissioner to the Hon'ble LG.
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, State Taxes Department, J&K.
10. Additional Commissioner State Taxes (Administration) Jammu/Kashmir.
11. Additional Commissioner State Taxes, Tax Planning, J&K.
12. Private Secretary to the Financial Commissioner, Finance Department.
13. Government Order file/Stock file/Incharge website.

(Shafqat Ali Keen)

Under Secretary to the Government,
Finance Department